

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Appeal No. 766/252/ND/2018**

**In the matter of:**

Goldline Media Pvt. Ltd. & Others  
Vs.  
ROC & Another.

....**Appellant**

....**Respondent**

**Under Section: 252**

**Order delivered on 01.08.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Appellant :  
For the Respondent :  
For the IT : Mr. Raghvendra Singh, St. Counsel

**ORDER**

Learned counsel for the appellant appeared and draws the attention of this Bench to the application filed alongwith appeal, requesting further for prayer, as mentioned in the application for directions to Registrar of Companies to file appropriate record with respect to the proof of service of notice on appellant or its directors as mentioned under Section 248 of the Companies Act, 2013. Let ROC bring the clarification with respect to the said point raised by the counsel for the appellant. For further consideration on 06.09.2018.

Mukesh

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**